

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 7
(IB)-1480(PB)/2019

IN THE MATTER OF:

Victoria Infratech Projects Pvt. Ltd.
Vs.

.... Applicant/petitioner

Umang Realtech Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 14.06.2019

Coram:

SH. R. VARADHARAJAN,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):- Mr. Anurag Gupta, CA

ORDER

Learned Counsel for the petitioner is present.

Notice to the Corporate Debtor vide all modes including the process of this Bench, returnable on 05.07.2019. The Corporate Debtor should be served through its Directors as well and at its registered office. Affidavit of service be filed.

List on 05.07.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)